

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COX & KINGS FINANCIAL SERVICE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cox & Kings Financial Service Limited
2.	Date of incorporation of corporate debtor	29/12/2016
3.	Authority under which corporate debtor is incorporated / registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PLC289073
5.	Address of the registered office and principal office (if any) of corporate debtor	1st Floor, Turner Morrison Building 16 Bank Street, Fort Mumbai – 400 001.
6.	Insolvency commencement date in respect of corporate debtor	07/05/2021
7.	Estimated date of closure of insolvency resolution process	03/11/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pardeep Kumar Sethi Reg. Nos. IBBI/IPA-001/IP-P00711/2017-2018/11265
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: RBSA Restructuring Advisors LLP, 1121, Building No.11, Solitaire Corporate Park, Andheri Kurla Road, Andheri East, Mumbai Maharashtra - 400 093 E-Mail: peekay.sethi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: RBSA Restructuring Advisors LLP, 1121, Building No.11, Solitaire Corporate Park, Andheri Kurla Road, Andheri East, Mumbai Maharashtra - 400 093 E-Mail: irp.ckfsl@rbsa.in
11.	Last date for submission of claims	21/05/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the Cox & Kings Financial Service Limited on 07/05/2021.

The creditors of Cox & Kings Financial Service Limited, are hereby called upon to submit their claims with proof on or before 22nd May 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(Signature)

Pardeep Kumar Sethi

Interim Resolution Professional

For Cox & Kings Financial Service Limited
IBBI/IPA-001/IP-P00711/2017-2018/11265

Date: 07/05/2021

Place: Mumbai